

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 21
108(ND)/2016

IN THE MATTER OF:

M/s. Esquire Electronics Inc & Anr. Petitioner/Applicant
Vs.
Netherlands India Communications Enterprises
Limited & Ors. Respondent

Order u/S. 397-398 of the Companies Act, 2013

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. P. Nagesh, Adv. Manu Beri, Adv. Siddharth
Thakur
For the Respondent : Sr. Adv. Sanjiv Sen, Adv. Yogesh Jagia, Adv.
Harishit Ratra, Adv. Debashish Maitra, Adv. Anjali
Singh, Adv. Pragyan Mishra for R-1 to R-3
Adv. Dhruv Tamta for R-5

ORDER

CA-1339/2018, CA-389/2021, CA-45/2021, IA(CA)-17/2021, CA-572/2018, CA-756/2019, CA-2662/2019, CA-62/2020, CA-653/2020 & CA-46/2023

At first call of the matter, a request was made on behalf of Mr. P. Nagesh, Ld. Sr. Counsel that he is engaged in Hon'ble NCLAT and the matter was passed over.

Again at 12.45, the matter has been taken up.

Since Mr. P. Nagesh, Ld. Sr. Counsel for the Petitioner is still engaged before the Hon'ble NCLAT, we are inclined to adjourn the matter.

Mr. Sanjiv Sen, Ld. Sr. Counsel for the Respondent appears physically.

List the matter **on 25.04.2024 for hearing.**

The position as recorded earlier will continue until further orders.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Shubham Pandya – 10.04.2024